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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 148/94 in
Original Application No. 934/94

K.P. Girish

... Applicant.

vs.

Shri T. Prasad,
Deputy Director,
R.V.T.I., Govt. of India,
Ministry of Labour,
V.S. Marg, Dadar,
Bombay.

Shri Manip Sandal,
Assistant Director
Drawing & Disbursement Officer,
R.V.T.I.
V.S. Marg, Dadar,
Bombay.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Tribunal's order on Review Petition by circulation
(Per Shri B.S. Hegde, Member (J))

Dated: 6/12/94

This Review Petition has been filed
by the applicant seeking the review of the judgement/
order dated 10.10.94 in O.A. 934/94.

The main grievance of the applicant is that
he has not been paid salary of July 94 in time. On
perusal of the records, I find that though the salary
has been paid to him on 21.7.94, he refused to accept
the same, which he accepted only on 12.9.94. The
applicant has gone on leave from duty without prior
sanction of the Competent Authority. While paying
the salary of July 94, the respondents have deducted
five days wages for which he remained absent unauthorisedly
as per OM. dated 20.7.94. He did not furnish any
leave application while proceeding on leave.

The applicant has not made any new grounds
in the Review Application except what he has stated
in the O.A. itself.

The applicant is fully aware that the law is well settled that the scope of Review application is very limited. The Review Application is maintainable only if there is any error apparent on the face of the record or some new evidence has come to the notice which was not available even after exercise of due delgence or any other sufficient reason. The Review Application cannot be utilised for re-arguing the case traversing the same ground again.

After perusal of the Review Application, I find that none of the ingredients referred to above have been made out to warrant a review of the aforesaid judgement. In the circumstances, I am of the opinion that neither an error on the face of the record has been pointed out nor any new facts have been brought to my notice calling for review of the judgement.

Accordingly I, do not see any merit in the Review Application. The same is therefore, dismissed.


(B.S. Hegde)
Member (J)